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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION No. 15 /2010- INCOME TAX

New Delhi, the 12th March, 2010.

S.O. (E).- In exercise of the powers conferred by clause (6C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby declares that any income arising to Sinclair Knight Merz Pty Limited(M/s SKM), Australia having its office at 100, Christie Street, P.O. Box 164, St. Leonards, New South Wales, Australia-2065 by way of fees for technical services received in pursuance of the agreement dated the 27th November, 2009 entered into by the Government of India for providing services in or outside India in the project Seabird(Phase II-A) connected with security of India shall not be included in computing the total income of a previous year of the said company under the said Act.

(F.No.200/45/2009-ITA.I)

(PADAM SINGH)
Under Secretary to the Government of India.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.